

5th March, 2002

Notification No. 13 /2002-Customs (N.T.)

In exercise of the powers conferred by clause (aa) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/97-Customs (N.T.), dated the 2nd April, 1997, namely :-

In the Table to the said notification, against serial No.11 relating to the State of Tamil Nadu, after entry after (v) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely:-

(3)	(4)
"(vi) Karur	Unloading of imported goods and loading of export goods".

D.S.Garbyal
Under Secretary to the Government of India

F.NO.434/62/94-CUS.IV

Note: The principal notification No. 12/97-Customs (N.T.) dated the 2nd April 1997 was published in the Gazette of India, Extraordinary Part (II), Section 3 Sub-section (i) vide No. GSR 193 (E), dated the 2nd April, 1997 and was last amended by Notification no. 51/2001-Custom (N.T.) dated the 5th October, 2001, published in the Gazette of India, Extraordinary part (II), Section 3, sub-section (i) vide GSR No. 760 (E) dated the 5th October, 2001.